



**High Court of Tripura**  
**Agartala**

**Order No. 61**

Dated, Agartala, the 20<sup>th</sup> June, 2014

In view of the Judgments dated 06.02.1984 & 27.09.1985 of the Hon'ble Supreme Court in the case of Lakshmi Kant Pandey vrs. Union of India and another, Hon'ble the Chief Justice has been pleased to direct all the District Judges of the State of Tripura regarding disposal of adoption cases as follows:—

- (i) The proceedings of adoption cases must be disposed of at the earliest and in any event not later than two months from the date of filing of the application;
- (ii) The adoption proceedings should be '*in camera*' and they should be regarded as '*confidential*';
- (iii) The District Judges shall submit bimonthly report on regular basis w.e.f. 01.07.2014 within 7(seven) days on completion of period of every 2(two) months regarding filing & disposal of adoption cases as per the format annexed herewith without fail.

By Order,

Sd/—

(M. Chakrabarti)

**Registrar General**

**Memo No.F.40(22)-HCT/BENCH/SUB.JUD/2013-14/ 9004-15 June 20, 2014**

**Copy to:**

01. The Secretary, Ministry of Women & Child Development, Govt. of India, New Delhi;
02. The LR & Secretary, Law, Govt. of Tripura, Agartala;
03. The District & Sessions Judges, North Tripura, Kailashahar/South Tripura, Udaipur/West Tripura, Agartala along with the format for information and compliance;
04. The Registrar (Judicial), High Court of Tripura, Agartala;
05. The Registrar (Vigilance), High Court of Tripura, Agartala;
06. The Deputy Registrar (Judicial)-cum-C.P.C., High Court of Tripura, Agartala along with the format for information and doing the needful;
07. The Superintendent, Statement Section, High Court of Tripura, Agartala along with the format for information and necessary action;
- ✓ 08. The Programmer, Computer Section, High Court of Tripura, Agartala to upload the order along with the format in the website of the High Court;
09. File No.4(9)-HC/2014; and
10. Order File

  
20.6.14  
**Registrar General**

**Bi-monthly report relating to the applications for appointment of guardian**

**along with necessary explanation for not disposing any such application within the stipulated period of 2 (two) months, if any**

**Name of the District:**

**Period under report:**

Number of applications pending at the begging of the period under report i.e., on .....	Number of applications filed during the period of 2(two) months under report i.e., wef ..... to .....	Number of applications disposed of during the period of 2(two) months under report i.e., wef ..... to .....	Number of applications pending at the end of the period under report i.e., on ..... with their respective date of filing	Number of applications not disposed of within the time frame i.e., within 2(two) month	Explanation for not disposing of such cases within the time frame